

- (b) if so, the details thereof;
- (c) whether Government is considering to take suitable steps against the violators; and
- (d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS (SHRI SALMAN KHURSHEED): (a) The Institute of Chartered Accountants of India (ICAI) has not reported any irregularities in the accounts and violations of auditing norms by some Indian Premier League (IPL) teams.

(b) to (d) Do not arise.

Law for constitution and regulation of High Courts

*317. SHRI M. RAMA JOIS: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether, even after six decades from the date of commencement of the Constitution, no uniform law regulating the constitution and organization of all the High Courts has been enacted and some of the High Courts are functioning under the charter issued by the British Crown;
- (b) if so, whether any action has been initiated in this regard and if so, by when it would be enacted; and
- (c) if not, by when the action would be initiated.

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) to (c) In view of the provisions of Chapter V of Part VI of the Constitution (Articles 214-231) relating to the High Courts in the States, no need has arisen to enact a separate uniform law regulating the constitution and organization of High Courts.

Land acquisition for POSCO-India Steel Project

*318. SHRI M.P. ACHUTHAN: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether Government is aware that the Orissa Government has initiated land acquisition process for the proposed POSCO-India Steel Project in Jagatsinghpur district despite objections from the Joint Committee of the Ministry and mounting opposition from the local people; and